

(TO BE PUBLISHED IN PART IV OF DELHI GAZETTE EXTRA ORDINARY)

Government of National Capital Territory of Delhi
Department of Law, Justice & Legislative Affairs)
5-Sham Nath Marg, Delhi-54.

No. F. 13(4)/97-L.A./_____

Dated: 7.4.97

The following Act of the Legislative Assembly received the assent of the Lt. Governor of Delhi on 3rd April, 1997 and is hereby published for general information.

THE PUNJAB COURTS (DELHI AMENDMENT) Act, 1997

(DELHI ACT NO. 4 of 1997) 7.4.97

(as passed by the Legislative Assembly of the National Capital Territory of Delhi)

An
ACT

to further amend the Punjab Courts Act, 1918 (Act No.6 of 1918) as in force in the National Capital Territory of Delhi.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-Eighth year of the Republic of India as follows:-

- Short title (1) This Act may be called the Punjab Courts
and commencement (Delhi Amendment) Act, 1997.
- (2) It shall come into force on such date as may be notified in the Official Gazette by the

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Government of the National Capital Territory of
Delhi in this behalf.

Amendment of Punjab
Courts Act, 1918(Punjab
Act No.6
of 1918)

In the Punjab Courts Act 1918 (Punjab Act No.6
of 1918) as extended to the National Capital
Territory of Delhi, after section 21 the following
new section 21-A shall be inserted, namely:-

"21 A - Assignment of function of the
District Judge to Additional District
Judge.

The High Court or the District Judge
may assign to an Additional District
Judge any of the functions of the
District Judge including the functions
of receiving and registering cases
and appeals, which but for such
assignment of functions, could be
instituted in the Court of the
District Judge, and in the discharge
of those functions the Additional
District Judge shall notwithstanding
anything contained in the Act,
exercise the same powers as the
District Judge."


(R.T. L. D'SOUZA)
Under Secretary (LA)

Bill No. 3 of 1997

THE PUNJAB COURTS (DELHI AMENDMENT) BILL, 1997

AS PASSED BY THE LEGISLATIVE ASSEMBLY
OF THE NATIONAL CAPITAL TERRITORY OF DELHI
ON 19TH MARCH, 1997.

Bill No. 3 of 1997

THE PUNJAB COURTS (DELHI AMENDMENT) BILL, 1997

A

BILL

to further amend the Punjab Courts Act, 1918 (Act No.6 of 1918) as in force in the National Capital Territory of Delhi.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-Eighth year of the Republic of India as follows:-



- Short title (1) This Act may be called the Punjab Courts
and commencement (Delhi Amendment) Act, 1997.
- (2) It shall come into force on such date as
may be notified in the Official Gazette by the

Government of the National Capital Territory of Delhi in this behalf.

Amendment of
Punjab
Courts Act,
1918(Punjab
Act No.6
of 1918)

In the Punjab Courts Act 1918 (Punjab Act No.6 of 1918) as extended to the National Capital Territory of Delhi, after section 21 the following new section 21-A shall be inserted, namely:-


"21 A - Assignment of function of the District Judge to Additional District Judge.

The High Court or the District Judge may assign to an Additional District Judge any of the functions of the District Judge including the functions of receiving and registering cases and appeals, which but for such assignment of functions, could be instituted in the Court of the District Judge, and in the discharge of those functions the Additional District Judge shall notwithstanding anything contained in the Act, exercise the same powers as the District Judge."

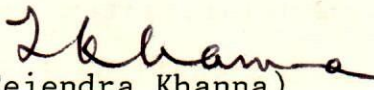


This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi, on 19th March, 1997.

Dated: 21 March, 1997


(CHARTI LAL GOEL)
Speaker,
Legislative Assembly of
National Capital Territory of Delhi.

I assent to this Bill.


(Tejendra Khanna)
Lt. Governor
(TEJENDRA KHANNA)
LIEUT. GOVERNOR
DELHI.

DELHI

Dated: 3.04.1997